[Mr. Chairman.] following Members to be members of the Rules Committee:

- 1. Shri S. V. Krishnamoorthy Rao.
- 2. Shri C. C. Biswas.
- 3. Shri Lai Bahadur.
- 4. Begum Aizaz Rasul.
- 5. Shri R. S. Doogar.
- 6. Dr. H. N. Kunzru.
- 7. Shri H. C. Mathur.
- 8. Shri K. Madhava Menon.
- 9. Shri B. K. Mukerjee.
- 10. Syed Nausher Ali
- 11. Shrimati Parvathi Krishnan.
- 12. Prof. G. Ranga.
- 13. Shri B. K. P. Sinha.
- 14. Shri R. P. Sinha.

## NOMINATIONS TO THE HOUSE COMMITTEE

MR. CHAIRMAN: I nominate the ifbllbwing Members to be members of the House Committee for the period<sup>1</sup> 22nd May 1955 to 21st May 1956:

- 1. Shri R. P. N. Sinha.
- 2. Shrimati K. Bharati.
- 3. Shri B. V. Gurumoorthy.
- 4. Shri Shy am Dbar Mishra.
- 5. Shri M. R. Mazumdar.
- 6. Shri H. D. Rajah.
- 7. Kunwarani Vijay Raje.

I appoint Shri R. P. N. Sinha to be the Chairman of the Committee.

## NOMINATIONS TO THE LIBRARY COMMITTEE

MR. CHAIRMAN: I nominate the following Members to be members of the Library Committee of Parliament:

- 1. Shri V. K. Dhage.
- 2. Shri R. D. Sinha Dinkar.
- 3. Dr. Shrimati Seeta Parmanand.

### RESULT OF ELECTION TO THE ALL INDIA COUNCIL FOR CTECHNICAL EDUCATION

ME, CHAIRMAN: Dr. Barlingay being the only candidate nominated

J for election to the All India Council for Technical Education, 1 declare him duly elected to be a member of the said Council.

### STATEMENT ON STRIKE IN KANPUR TEXTILE MILLS continued—

MR. CHAIRMAN: And now a statement has been made. You may have your differences, but there are other ways of raising those differences, and not talking immediately the statement is made. There is a rule which prescribes that no statement shall be open for discussion in the House. If four of you get up and say. "I protest, every syllable is wrong and every word that I have heard is improper", then what is it that we can do?

BHUPESH Shri **GUPTA** (West Sir, I want a clarification. Bengal): Sir, on a point of submission, I gave notice of a motion in order to discuss a matter of public importance under 149 and you were good enough Rule to forward this notice to the hon. Minister, who has just now treated us to a particular type of statement. We are not interested in his statement. I want to know what has happened to the notice that I forwarded to you, Sir, for having a discussion. We are interested in the discussion on this particular development which is very important. And, Sir, I can tell you people that two hundred have been arrested.....

MR. CHAIRMAN: I know.

SHRI BHUPESH GUPTA: .....by the U.P. Government.

MR. CHAIRMAN: That will do.

SHRI BHUPESH GUPTA: This shows that the Government is taking sides......

MR. CHAIRMAN: This is not a matter of submission. Please sit down.

# 6787 Strike in Kanpur

6788

SHRI BHLVESH GUFTA (West Bengal): Sir, it is a submission. What has happened to my notice for motion?

MR. CHAIRMAN: I will tell you. Order, order. Your notice, according to the rules, has to be sent to the Min-ister-in-charge. The Minister-in -charge may feel that any unnecessary discussion in this House may not lead tu a satisfactory settlement of the issue, but that might prolong the controversies and agitate the people and may be unhelpful. When he decides that he wants to take the House into his confidence by stating the facts up to date he makes a statement. He feels, and many of the Members here would agree, that any unnecessary discussion, might hamper a satisfactory settlement, prolong the controversy and might not be helpful I do not want to say more.

SHRI BHUPESH GUPTA: Sir, I rise on a point of order.

MR. CHAIRMAN: No more. You cannot raise a point of order. Order, order.

SHRI BHUPESH GUPTA: Sir, I am interested. Do you think that his statement will help a settlement? This is the most provocative statement ever made.

SHRI S. N. DWIVEDY (Orissa): Sir, since the Textile Union to which the hon. Minister has referred as having made the call for strike had written and represented to the U.P. Government to appoint a Tribunal to go into the whole question, before resorting to a strike, may I know what is the advice of the Government of India in this matter?

THE MINISTER FOR LABOUR (SHRI KHANDUBHAI DESAI): As has been stated in the statement, the question of rationalisation had been discussed in full detail at the Nainital Conference and three main safeguards against rationalisation were already enumerated there; and Government appointed a seven-man Committee which for reasons best known to themselves did not work. So, what I have stated in my statement is, let that seven-man Committee again resume the work where it has been dropped so that a settlement can be brought about.

SHRI BHUPESH GUPTA: The Union has demanded the release of all those who have been arrested.

SHRI S. N. DWIVEDY: In this connection, I only want to point out, as has been admitted by the Labour Minister, that the seven-man Committee could not proceed with its work. Obviously that has failed. So, what is the objection to appointing another Tribunal to go into the entire question and avoid this strike?

AN HON. MEMBER: That is the Union's demand.

SHRI" KHANDUBHAI DESAI: The question of Tribunal does not arise, because the Committee which is representative of both the sides will be the proper channel to tackle the question.

MR. CHAIRMAN: Mr. Karmarkar.

## PAPERS LAID ON THE TABLE

### REVIEW OF GENERAL AGREEMENT ON TARIFFS AND TRADE

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table a copy of the 'Review of the General Agreement on Tariffs and Trade' containing the Revised Text of the General Agreement and the Text of the Agreement on the Organisation for Trade Cooperation. [Placed in Library. *See* No. S—165/55].

#### REPORT OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1954.

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR) : Sir, I beg to lay on the Table a copy